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BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.No.496/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16th November 2017, 10.30 A.M

Name of the Company		Pradip Banerjee & Ors.-Versus-Prabartak Trust & Ors.		
Under Section		241/242		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date	

Mr. Naeel Banerjee

Pradip

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Mr. S. K. Kesava

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S

Mr. A. Ray

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D

Mr. Dimabandhu Chowdhury

Respondent 2

Mr. Iresh Patel with

Respondent -

JR

ORDER

Ld. Counsel for the petitioner and the respondent no 2 are present.

Heard. Admit.

Ld. Counsel for the respondents filed Vakalatnamas and sought leave of the Court to file Board Resolution.

Prayer is allowed. Copy of the Board Resolutions may be filed within 2 days.

There is no service on the respondents No. 3 to 15. Issue notice on the respondents no. 3 to 15. Reply may be filed within 3 weeks with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 2 weeks with a copy in advance to the opposite parties.

Meanwhile, both the parties are restrained from dealing with or disposing or alienating or creating any 3rd party interest or from changing the nature in any form or manner or nature.

List on 09/01/2018.

8d

(Jinan K.R.)
Member (J)

8d

(Vijai Pratap Singh)
Member (J)